

# The High Court Of Madhya Pradesh

WP-21140-2019

(SAURABH GUPTA Vs THE STATE OF MADHYA PRADESH)

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**Jabalpur, Dated : 18-11-2019**

Shri Manikant Sharma, Advocate for the petitioner.

Shri Bhoopesh Tiwari, Govt. Advocate for the respondents/State.

The petitioner by way of present Public Interest Litigation has sought for directions to be issued for removing the encroachments made within the prohibited area of Adamgarh Rock Shelter situated near Hoshangabad, District Hoshangabad.

Before proceeding further, it is considered appropriate to test the *bona fide* of the petitioner and that he himself is law abiding citizen in as much as, the petitioner is directed to place on record the sanction plan of his construction, the construction raised by him and the no objection certificate issued by the appropriate Authority so that the Court may get it examined from the appropriate Authorities whether there is any encroachment made by the petitioner or not on his own property.

List the matter for hearing on **27.11.2019**.

(AJAY KUMAR MITTAL)  
CHIEF JUSTICE

(VIJAY KUMAR SHUKLA)  
JUDGE

Anchal